

3. The learned counsel for the applicants states that the respondents have not paid the applicants the monetary benefit which are due to them on account of re-instatement. As far as the delay is concerned the respondents have explained the delay vide order dated 15.1.1999 (Exhibit R-3) It is clearly stated that the applicants are entitled to wages from 24.7.1998 till the date of re-instatement. Though the order dated 15.1.1999 shows that the applicants were re-instated with retrospective effect i.e. from 24.7.1998 the applicants were actually reinstated from 10.12.1998. Therefore the applicants are entitled to full wages for the period from 24.7.1998 to 10.12.1998 or till the date of actual re-instatement. There is no material on either side to show that the payment has been made to the applicants for the said period or not. Therefore a direction be given to the respondents to comply with the order of the Tribunal and pay the monetary benefits to the applicants.

4. In the result the C.Ps are disposed of with a direction to the respondents to pay full backwages to the applicants for the period from 24.7.98 to 10.12.1998 or till the date of actual re-instatement, within a period of four weeks from the date of receipt of this order. In case of any further delay on the part of the respondents in complying with the order, liberty is given to the applicant to approach this Tribunal again according to law.

Copy of the order be furnished to the parties.